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संगीत नाटक स्रकादमी के कार्यों की जांच

*२७४. श्री नवाबसिंह चौहान : क्या बैज्ञानिक अनुसन्धान श्रौर सांस्कृतिक-कार्य मंत्री यह बताने की कुपा करेंगे कि :

(क) संगीत नाटक अकादमी के भतपूर्व सचिव के विरुद्ध सरकारी निधि के दूरुपयोग सम्बन्धी जांच के मामले में झब तक क्या प्रगति हुई है और कब तक उस के पूर्ण होने की आजा है ; और

(ख) क्या इस सम्बन्ध में कोई गिर-क्तारियां हई हैं ?

†[INVESTIGATION INTO THE AFFAIRS OF SANGEET NATAK ACADEMY

•284. Shri NAWAB SINGH CHAUHAN: W5ll the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) the progress so far made in the investigation of the case against the former Secretary of the Sangeet Natak Academy regarding the misappropriation of Government funds and by when the investigation is expected to be completed; and

(b) whether any arrests have been made in this connection?]

वैज्ञानिक अनसंघान और सांस्कृतिक-कार्य उपमंत्री (डा० मन मोहन दास) : (क) स्पेशल पुलिस इस्टेव्लिशमेंट ग्रभी भी इस मामले की जांच कर रही है।

(ख) हमारे पास इस बारे में कोई जानकारी नहीं है।

†[THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): (a) The matter is still under investigation • by the Special Police Establishment.

(b) We have no information in the matter.]

श्री नवाबसिंह चौहान : सरकार की तरफ से पूलिस द्वारा जो जांच की जा रही है उस में ऐसे कितने मामले हैं श्रीर उस में कितनी धनराशि का प्रश्न है, क्या माननीय मंत्री जी इस को बतलाने की कृपा करेंगे ?

DR. MONO MOHAN DAS: It has been reported that the number of major cases of irregularities' I mean irregularities of payment to institutions is 51, and the money involved is Rs. 2-36 lakhs approximately; out of which an amount of Rs. I 55 lakhs was suspected to have been defalcated and the rest was involved in cases of temporary misappropriation etc.

श्री नवाबसिंह चौहान : क्या सरकार ने पुलिस से कभी यह पूछा कि इस जांच में इतनी देरी का क्या कारण है और किस वजह से यह जांच पूरी नहीं हो रही है और कब सक पूरी हो जाने की आवा है?

DR. MONO MOHAN DAS: Sir, this case has been handed over to the Special Police Establishment and they are carrying out the investigation and I think within a short time they will submit their report.

SHRIMATI SAVITRY DEVI NIGAM: How far is this report correct that all sorts of pressures are being brought in to hush up the whole case?

DR. MONO MOHAN DAS: Sir, it is not possible to reply to this question; but so far as the Ministry is concerned, we do not think we have been put under pressure from anybody.

SHRI FARIDUL HAQ ANSARI: Since how long has this investigation been going on?

DR. MONO MOHAN DAS: Tha Academy authorities requested the Ministry on 25th June to hand over the matter to the Special Police Establishment.

SHRI FARIDUL HAQ ANSARI: Which year?

to Question*

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DR. MONO MOHAN DAS': 1960. On 25th June, 1960, the Ministry was requested by the Academy to hand over this matter to the Special Police Establishment and the Ministry handed it over on that very day.

SHRI LOKANATH MISRA: Does it ertain to a single year or to a numer of years—I mean this defalcation?

DR. MONO MOHAN DAS: The defalcation first came to the notice of the Ministry by the report of an audit carried out by the Accountant-General, Central Revenues, of the year 1957-58.

LAYLNG OF PIPE LINES IN ASSAM BY OIL INDIA LTD.

*285. SHRI DAHYABHAI V. PATEL: Will the Minister of Steel, MINES AND FUEL be pleased to state:

(a) the number of pipe lines which the Oil India Ltd., propose to lay in Assam;

(b) what are the lengths and the cost of each of the lines, showing separately the cost of (i) the pipeline, (ii) excavation and earth work of laying, (iii) other construction work and (iv) other material;

(c) whether any material is to be imported and if so, what is the foreign exchange involved;

(d) what is the time schedule and whether it is being adhered to; if not, why not;

(e) whether the pipe is to be made at Rourkela and the period within which it will be supplied; and

(f) whether the total capacity of the pipe mill will be utilised for this purpose?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) One pipeline from Nahorkatiya to Nun-mati.

(b) and (c) The length of the pipeline from Nahorkatiya (in Assam) to

Barauni (in Bihar) is 720 miles while the length of the pipeline upto Nun-mati is 260 miles. Attording to the Final Cost Estimates, submitted by Burmah Oil Company (Pipe Lines) the entire project is estimated to cost approximately Rs. 41⁻³⁶ crores. The estimated cost of the pipeline, excavation and other components of the cost of construction and material together with the foreign exchange involved in each case is contained in the Statement which is laid on the Table of the House. [See Appendix XXXII, Annexure No. 19,]

(d) The pipeline is to be complet ed in two stages. The first stage *viz*. Nahorkatiya-Nunmati is to be com pleted by December 1961 and the second stage from Nunmati to Barauni by April/May, 1962. According to the present indications the work is pro gressing according to schedule.

(e) Part of the requirement of pipe (about 27,000 tons) will be met from Rourkela. Supplies are expected to be made between February 1961 ana December 1961.

(f) There is expected to be a sur plus of about 3,000 tons of pipes in 1961 after meeting the requirements of Oil India Private Ltd., which will be disposed of in the market.

SHRI DAHYABHAI V. PATEL: Since the hon. Minister has said that the Rourkela Plant is in a position to produce pipes, why are they not utilised? Why are pipes being imported by us?

SHRI K. D. MALAVIYA: They are now going to be utilised. The production programme at Rourkela has just commenced—it commenced about three months ago—but the work of laying pipelines started before that, and according to the arrangement reached between Government and the Burmah Oil Company, pipes were imported in the earlier stages and in the latter stages, as soon as the Rour-